

E.FIR No. 00253/2021

PS : Sarai Rohilla

U/s 379/411/34 IPC

19.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.

IO in person.

IO has moved an application seeking permission to interrogate two accused persons namely Aman @ Akash @ Paglesh S/o Jagdish & Vikas @ Fouzi S/o Chirangi Lal. He submits that the accused persons were arrested in FIR no. 402/2021 dt. 17.06.2021, U/s 392/411/34 IPC, PS Subhash Place and have disclosed their involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate both the accused persons in the present case at Tihar Jail premises, where they are stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused persons, if required.

In case the accused persons are arrested, they be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

CHARU ASI WAL
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Date: 2021.06.19
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(Charu Asiwali)
MM-04/Central:
Delhi/19.06.2021

FIR No. 332/2021
PS : Sarai Rohilla
U/s 457/350/415 IPC

19.06.2021

(Through Video Conferencing)

Application for release of vehicle on superdari.

Present: Ld. APP for the State.
Ms. Preeti Tiwari, Ld. Counsel for the applicant.

Submissions heard.

On perusal of the application, it is revealed that case property sought to be released on superdari in the prayer is different from what is stated in the subject of the application. To this, ld. Counsel has submitted that **subject** has been written inadvertently.

Ld. Counsel for applicant has submitted that applicant Mohd. Khuddos @ Kuddush S/o Md. Diljar is the rightful owner of case property i.e wallet, aadhaar card, keypad phone (black colour) which are no more required for investigation purposes and therefore, the same be released to applicant on superdari.

It is submitted that the IO has no objection if the case property (**as mentioned in seizure memo**) be released to applicant who is the rightful owner. In view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the case property (**as mentioned in seizure memo**) be released to the applicant to the satisfaction of IO/SHO. The photograph/CD shall be filed alongwith the final report. IO is further directed to take the address proof of the applicant before releasing the case property.

The application is disposed of accordingly. Copy of order be provided dasti too applicant/counsel on whatsapp/email.

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MM-04/Central/THC
19.06.2021

E.FIR No. 309/2021
PS Sarai Rohilla
U/S 379/411 IPC
State Vs. Suraj @ Fighter S/o Ram Singh

(Through Video Conferencing)

19.06.2021

2nd bail application u/s 437 Cr.P.C on behalf of accused Suraj @ Fighter S/o Ram Singh.

Present: Ld. APP for the State
Sh. Paramjeet, Ld. Counsel for accused.

First bail application has already been dismissed by this court vide order dated 02.06.2021. Counsel for accused wishes to withdraw the present bail application.

Heard.

In light of the prayer made, application is allowed to be withdrawn.

Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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(Charu Asiwali)
MM-04/Central:
Delhi/19.06.2021

E.FIR No. 019222/2020

PS : Sarai Rohilla

U/s 379/411 IPC

19.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.

IO in person.

IO has moved an application seeking permission to interrogate the accused namely Sajid S/o Sabir Ali. He submits that the accused was arrested in DD no. 12A dt. 18.06.2021, U/s 41.1 D & 102 Cr.P.C, PS Samay Pur Badli and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused is arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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(Charu Asiwali)
MM-04/Central:
Delhi/19.06.2021

FIR No. 369/2021
PS : Sarai Rohilla
U/s 356/379/109/34 IPC
State Vs. Vishal S/o Lt. Sh. Deep Singh

(Through Video Conferencing)

19.06.2021

Bail application U/s 437 Cr.P.C on behalf of accused Vishal S/o Lt. Sh. Deep Singh.

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case. Counsel has also argued that considering the ongoing situation of pandemic and young age of the accused, lenient view may be taken.

I have heard Ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 15.06.2021. Recovery has already been affected from the accused. Co-accused has also been arrested. No previous involvement has been reported by the IO. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused **Vishal S/o Lt. Sh. Deep Singh** be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused **Vishal S/o Lt. Sh. Deep Singh** be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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(Charu Asiwali)
MM-04/Central:
Delhi/19.06.2021